

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.445/2005
This the 7th day of September 2005

HON'BLE SHRI SHANKER RAJU, MEMBER (J)
HON'BLE SHRI S.P. ARYA, MEMBER (A)

Bharat Lal Verma, aged about 40 years, son of Sri Ram Gharib resident of village Nawa Purwa Karka Manapur Post Sarwa Chandrika Adampur District Pratapgarh, Presently residing at.

... Applicant.

By Advocate: None

Versus.

1. Union of India, Ministry of Railways, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, New Delhi.
3. Inspector Works Engineering Section workshop

By Advocate: Shri Bhupender Singh for Shri N.K. Agrawal.

ORDER (Oral)

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

This O.A. seeks a relief of re-appointment on the strength of having worked as PWI (Gangman) on casual basis having completed 534 days. As held by the Full Bench of this Tribunal in the case of Mahabir and others vs. Union of India and others reported in 2000(3) ATJ 1, that belated claims where a cause of action has arisen and the applicant has been making representations and filed O.A. much after the date when the applicant was terminated, would not extend the limitation. For want of any Misc. Application for condonation of delay and justifiable reason, this O.A. is dismissed in limine as barred by limitation, delay and laches. No costs.

2034
(S.P. ARYA)
Member (A)
s.a.


(SHANKER RAJU)
Member (J)